

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

3

REGN. NO. OA 1180/88

Date of decision: 1.7.1988

Shri Jag Mohan Singh & others Applicants.

Vs.

Union of India & others Respondents

Coram: Hon'ble Mr. Justice J.D.Jain, Vice Chairman
Hon'ble Mr. Kaushal Kumar, Member.

For the Applicants Shri Umesh Mishra, Counsel.

For the Respondents Mrs. Raj Kumari Chopra, Counsel

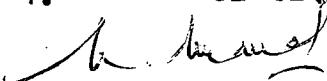
(Judgement of the Bench delivered by Hon'ble
Mr. Justice J. D. Jain, Vice Chairman)

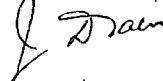
After hearing the counsel for the parties for some time, we record that the learned counsel for the Respondents states at the Bar that the applicants will not be reverted as at present and they will be reverted from their present officiating posts only when regular appointees duly recommended by the Staff Selection Commission are available for appointment or till 31.12.1988 whichever is earlier.

2. In view of the above statement made by the learned counsel for the Respondents, counsel for the applicants wishes to withdraw this application with liberty to make a fresh application on the same subject matter if need arises.

3. In view of the foregoing facts, we dispose of this application as withdrawn with liberty to the applicants to file a fresh one as and when occasion arises for the same. No order is made as to costs.

4. Order(dasti).


(KAUSHAL KUMAR)
MEMBER


(J. D. JAIN)
VICE CHAIRMAN

1.7.1988